# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 219 TO BE ANSWERED ON 18<sup>TH</sup> JULY, 2016

### **OUTSOURCING OF LABOUR FORCE**

#### 219. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note or conducted any survey to ascertain that the top manufacturing companies/ groups of industries are outsourcing huge labour force from outside the country;
- (b) if so, the details of the findings thereof; and
- (c) the remedial steps taken/being taken by the Government in this regard?

#### ANSWER

## MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): As per the results of the two most recent labour force surveys on employment and unemployment conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation during 2009-10 & 2010-11 details of regular workers and casual workers given below:

Year	Self-employed	Regular wage/ salaried employee	Casual Labour
2009-10	51.0	15.6	33.5
2011-12	52.2	17.9	29.9

As per the guidelines issued by Ministry of Home Affairs on 29.04.2014 employment visas are granted by Indian Embassies for overseas workers only if the foreign national being sponsored for an employment visa in any sector draws a salary in excess of US\$25000 per annum. Further, Employment Visa shall not be granted for jobs for which qualified Indians are available and Employment Visa shall not be granted for routine, ordinary or secretarial/ clerical jobs.

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